

[Shri I. K. Gujral]

though the Government of Orissa and was sold by an official of the Central Government. This case is with the CBI for investigation. . . (Interruptions) It is against Shri Samal and some other officials of the Orissa Government.

The main purpose in getting up and taking your time at this stage was to ensure that no impression prevails on the basis of the statement which my friend made here that Shrimati Nandini Satpathy had anything to do with this matter. She has nothing to do with this. I strongly refute it. . . . (Interruptions)

SHRI JYOTIRMOY BOSU: Will the hon. Minister kindly tell us whether the officials against whom you have drawn up the proceedings and an inquiry is going on have been suspended or not?

SHRI S. A. SHAMIM: The inquiry is still going on. How can the hon. Minister say now that Shrimati Nandini Satpathy has nothing to do with this?

SHRI SURENDRA MOHANTY (Kendrapara): On a point of order, Sir. My point of order relates to the propriety of the Minister's intervention at this particular stage when the CBI is investigating the entire matter. How is it open to the hon. Minister to deny categorically my statement that Shrimati Nandini Satpathy has something to do with this deal? Will he lay a copy of the report of the CBI on the Table of the House?

SHRI I. K. GUJRAL: As I said, a case has been registered by the CBI. The inquiry is going on against Mr. Samal and some other officials of the Orissa Government. Neither Mr. Samal nor the officials against whom the inquiry is going on are working in the Information & Broadcasting Ministry. I do not know what their present status is. I am categorically stating that Shrimati Nandini Satpathy has nothing to do with this transaction and there is no inquiry against her.

SHRI JYOTIRMOY BOSU: Shri Ram Niwas Mirdha is here. He is the Minister

in charge of CBI and also the Department of Personnel. He can enlighten the House whether Mr. Samal is suspended when the inquiry is going on because there are a lot of complaints against this official like the stainless steel scandal etc.

MR. CHAIRMAN: You have made the point.

17.24 hrs.

STATEMENT RE. DISSOLUTION OF  
LEGISLATIVE ASSEMBLY OF UNION  
TERRITORY OF PONDICHERRY

MR. CHAIRMAN: Before I call the next hon. Member, I call Shri Ram Niwas Mirdha to make an important statement.

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
IN THE DEPARTMENT OF PERSON-  
NEL (SHRI RAM NIWAS MIRDHA):  
At the last General Elections to the Legis-  
lative Assembly of Pondicherry, no single  
party secured an absolute majority in the  
House. The ADMK, which secured the  
largest number of seats, formed the Gov-  
ernment with the support of the CPI  
members. When the Vote-on-Account for  
the year 1974-75 was taken up in the  
Pondicherry Assembly yesterday, the  
motion was defeated by 15 votes against  
14 in favour. The Chief Minister, there-  
fore, submitted the resignation of his  
Ministry. While recommending acceptance  
of the resignation tendered by the Chief  
Minister, the Lt. Governor reported that  
there was no possibility of a stable alter-  
native Government being formed in the  
Union Territory. He, therefore, suggested  
suspension of the provisions relating to the  
Assembly and the Council of Ministers  
and also dissolution of the Assembly.

Sir, I wish to inform the House that  
the President accepted today the resig-  
nation of the Council of Minister in  
Pondicherry . . .

**SHRI JYOTIRMOY BOSU** (Diamond Harbour) : Why not dissolve the House ? You want to do horse-trading again ?

**SHRI RAM NIWAS MIRDHA** : He has also made an Order under Section 51 of the Government of Union Territories Act, 1963, suspending, for a period of six months, certain provisions of the Act and making certain incidental and consequential provisions including the dissolution of the Legislative Assembly.

I lay on the Table a copy of the Notification issued in this behalf. [Placed in Librurv. See No. I.T-6579/74]

**SHRI DINEN BHATTACHARYYA** (Serampore) : What is the report of the Lt. Governor ? Why are you not dissolving the Assembly ?

**SHRI RAM NIWAS MIRDHA** : It is dissolved. You please see the Notification.

**MR. CHAIRMAN** : Before I call upon Shri Madhu Limaye, I wish to inform hon. Members that there is going to be another statement by the Food Minister at about 6 P.M. on the Procurement and Pricing policy of Wheat.

As many of the hon. Member, or almost all the hon. Members, are intersted, I thought it desirable to give advance notice of it.

Now, Shri Madhu Limaye . . .

**SHRI JYOTIRMOY BOSU** : What about those who are sitting in the Central Hall ?

**MR. CHAIRMAN** : They are supposed to know.

—Now, Shri Madhu Limaye.

DEMANDS FOR GRANTS, 1974-75—  
*Contd.*

MINISTRY OF INFORMATION &  
 BROADCASTING—*Contd.*

श्री मधु लिमये (बाका) : महापति महोदय, श्री इन्द्र कुमार गुजराल के मंत्रालय की रपट मैंने पौर से पढ़ी और बॉर्ड फ़ाक फिल्म सेन्सर्ज के बारे में इस में मुझे बहुत संजोदार बाते मिली। इस के पृष्ठ 35 पर लिखा गया है कि—

"Twelve appeals were received by Government against the decision of the Board in respect of 12 feature films. In the case of 9 films the Government found justification for revising the decision of the Board. Three cases are still pending with Government."

इतना हाने के बाद प्राये कहा गया है—

"In view of the growing tendency to depict violence, sex, and vulgarity in films, Government have asked the Board to be more strict in censorship."

यानी 12 अपीलें आती हैं और 9 अपीलों में उन के पक्ष में प्राप फैसले कर के मान लेते हैं। ऐसी हालत में फिर सेन्सर बोर्ड को प्राप कहते हैं कि उन को कड़ाई से काम लेना चाहिये। तो क्या इन्द्र गुजराल साहब 20वीं सदी के माह-त्सिब बनना चाहते हैं ? औरसजेब के जमाने में मोहत्सिब का घोहदा होना था, जिन के बारे में अबुनाथ सरकार की किताब में लिखा है—

"It was the duty of the *Muhtasib* to regulate the lives of the people in strict accordance with the Quranic rules, and to enforce the Prophet's commands by putting down the drinking of distilled spirits, *bhāng* and other liquid intoxicants . . ."

श्री एस० ए० शमीम : मोहत्सिब के मुता-स्लिफ़ मुझे एक खेर याद आया है—ए मुहत्सिब न फेंक, मेरे मुहत्सिब न फेंक ज़ालिम सराब है, और ज़ालिम सराब है।